



2026:AHC:126621

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 19001 of 2026

Harendra Singh Parihar @ Lalla Parihar

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Prashant Yadav
Counsel for Opposite Party(s)	:	G.A.

Court No. - 5

HON'BLE SANJIV KUMAR, J.

1. List revised. No one is present on behalf of the informant.
2. Heard Shri Prashant Yadav, learned counsel for the applicant, learned counsel for first informant, learned A.G.A for the State of U.P. and perused the record.
3. The present bail application has been filed on behalf of the applicant in Case Crime No.151 of 2026, under Section 13 of Public Gambling Act and Section 112(2) of BNS, Police Station-Premnagar, District-Jhansi, with the prayer to enlarge him on bail.
4. Learned counsel for the applicant submitted that the applicant is an innocent person and has been falsely implicated in the present case. It is next submitted that the applicant is not named in the F.I.R. and his name has surfaced when the police apprehended him. He has been dragged in this case upon his confessional case, which is not admissible in evidence. It is also submitted that there is no the evidence against him till now that he was involved in the said crime and his involvement is shown only on the ground that he was in contact with the main accused Brijendra Rajput. It is also submitted that criminal history of the applicant has been well explained. It is also submitted that applicant is languishing in jail since 25.04.2026 and the offence is punishable by not more than seven years imprisonment. It is also submitted that offence is triable by Magistrate First Class and the applicant would abide by the conditions of the Court imposed in case the applicant is granted bail.

5. Learned A.G.A. opposed the prayer for grant of bail to the applicant.

6. Considering the rival submissions of learned counsel for the applicant, learned A.G.A. and going through the contents of FIR as well as other relevant documents and keeping in view the nature of the offence, evidence, complicity of the accused, severity of punishment, submissions of the learned counsel for the parties and without expressing any opinion on the merits of the case, I am of the considered view that applicant has made out a case for bail. The bail application is allowed.

7. Let the **applicant-Harendra Singh Parihar @ Lalla Parihar**, who is involved in aforementioned case crime be released on bail on his furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned subject to following conditions.

(i) The applicant shall not commit or participate in any offence similar to the offence of which he is accused, or suspected, of the commission of which he is suspected.

(ii) The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.

(iii) The applicant shall file an undertaking to the effect that he shall not seek any adjournment on the date fixed for evidence when the witnesses are present in Court. In case of default of this condition, it shall be open for the Trial Court to treat it as abuse of liberty of bail and pass orders in accordance with law.

(iv) The applicant shall remain present before the Trial Court on each date fixed, either personally or through his counsel. In case of his absence, without sufficient cause, the Trial Court may proceed against him under Section 229-A IPC (corresponding Section 269 BNS).

(v) In case, the applicant misuses the liberty of bail during trial and in order to secure his presence proclamation under Section 82 Cr.P.C. (corresponding Section 84 BNSS) may be issued and if applicant fails to appear before the Court on the date fixed in such proclamation, then, the

Trial Court shall initiate proceedings against him, in accordance with law, under Section 174-A IPC (corresponding Section 209 BNS).

(vi) The applicant shall remain present, in person, before the Trial Court on dates fixed for (1) opening of the case, (2) framing of charge and (3) recording of statement under Section 313 Cr.P.C. (corresponding Section 351 BNSS). If in the opinion of the Trial Court absence of the applicant is deliberate or without sufficient cause, then it shall be open for the Trial Court to treat such default as abuse of liberty of bail and proceed against him in accordance with law.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail by the trial court.

(Sanjiv Kumar,J.)

June 10, 2026

VS